

[English]

**Passport applications pending in RPC
Calcutta**

2949. DR. PHULRENU GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of passport applications pending in passport office, Calcutta since January, 1987;

(b) the average time taken for each application to be processed; and

(c) the number of passports issued in 1986 from passport office at Calcutta?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) Number of passport applications pending in RPO, Calcutta:

January,	1987 :	13,948
February,	1987 :	14,833
March,	1987 :	15,209
April,	1987 :	15,425
May,	1987 :	15,857
June,	1987 :	14,581
July,	1987 :	14,073

(b) The time taken in processing each application and issue of passports depends upon the completion of papers including receipts of verification reports from the police authorities concerned. However, Passport Offices have been instructed to issue passports within 5 working days of completion of papers in the office.

(c) 38,830.

Filling of S.T. Vacancies in NDMC

2951. SHRI SAMAR BRAHMA
CHOUDHARY:

SHRI SIMON TIGGA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the circumstances under which the New Delhi Municipal Committee has not implemented the policy of Union Government in connection with the filling up vacancies of requisite percentage which is reserved for the Scheduled Tribes candidates;

(b) whether the policy of reservation is not applicable in the case of the New Delhi Municipal Committee; and

(c) whether Government propose to issue instructions to the authorities concerned in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) and (b). The policy on reservation for the Scheduled Tribe candidates is applicable to the New Delhi Municipal Committee also. The short-fall is due to non-availability of Scheduled Tribe candidates for appointment against direct recruitment posts and also for promotion posts.

(c) Does not arise.

**Registration of Dowry Cases by Delhi
Police**

2952. SHRI KAMAL CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether after the decision of the Supreme Court dated 12 March, 1985 in Criminal Appeal No. 684 of 1982-Pratibha Rani Vs. Suraj Kumar regarding "Stridhan", Government have given directions to Delhi Police/Anti Dowry Cell to register cases u/s 406 IPC on complaints of married women even if allegations made therein are not clear and specific;

(b) whether Delhi Police can conduct raid/search houses of persons against whom such complaints are made even by